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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 1888/87 .. Date of decision: 13.05.93

Sh. R.D. Bhatnagar .. Applicant

Versus

Union of India .. Respondents

CORAM

Hon'ble Sh. A.B. Gorthi, Member (A)

Hon'ble Sh. C.J. Roy, Member (J)

On the last occasion none was present for either party. Accordingly, the case was adjourned for peremptory hearing today. Even today neither the applicant nor his counsel is present.

The case is, therefore, dismissed for default.

No order as to costs.

W.R.
(C.J. Roy)

Member (J)

A.B.G.
(A.B. Gorthi)

Member (A)